

GOVERNMENT OF MEGHALAYA
LAW (B) DEPARTMENT

NOTIFICATION

Dated Shillong, the 17th May, 2024.

No. LJ (B).92/92/172 –In the interest of public service and in exercise of the powers conferred by sub-section (1) of Section 20 of the Code of Criminal Procedure 1973, the Governor of Meghalaya is pleased to appoint Shri. Peaceful Mukhim, as the Executive Magistrate within Ri-Bhoi District with immediate effect until further orders.

Sd/-
(Cyril V.D. Diengdoh),
Secretary to the Govt. of Meghalaya,
Law (B) Department

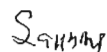
Memo No. LJ (B). 92/92/172-A

Dated Shillong, the 17th May, 2024.

Copy forwarded to:-

1. The Deputy Commissioner, Ri-Bhoi District, Nongpoh with reference to your letter No. DCRB (L.&O) 21/2014/Pt/138, dated 25.04.2024.
2. The Director of Printing & Stationery, Meghalaya, Shillong for publication of Notification in the Meghalaya Gazette.
3. The Personnel & A.R. (A) Department for information.
4. The Data Entry Operator Law (A) Department for uploading the Notification in the Law Department website.

By order etc.,



Deputy Secretary to the Govt. of Meghalaya,
Law (B) Department.